

Notice under Section 145 of the Code of Civil Procedure (Rule 317).

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

Take notice that you are hereby required under Section 145 of the Code of Civil Procedure to appear in person or by an Advocate entitled to practise in this Court before the Judge in Chambers on the day of 19 at 11 O'clock in the forenoon to show cause why the decree/order passed against..... on the day of 19 in the above suit should not be executed-against you as surety for the said defendant.

Dated this day of19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for